

Construction of Bridges on Remuna-Durgadevi Road and River Budhabalanga

645. DR. KARTIKESWAR PASTRA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the amount of funds released so far by the Union Government and the extent of work completed on the Bone bridge on Remuna-Durgadevi Road and the bridge over river Budhabalanga near Balighat in Bala-sore district of Orissa; and

(b) the action taken or proposed to be taken to complete the same in time?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) The bridges in question fall on a State road and not a National Highway. The Government of Orissa is, therefore, responsible for construction of these bridges.

Delimitation of Constituencies

646. SHRI GOVINDRAO NIKAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the criteria for delimitation of Lok Sabha constituencies;

(b) whether there is any proposal for fresh delimitation of Lok Sabha constituencies;

(c) if so, the details thereof and when it is likely to be done; and

(d) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI

RANGARAJAN KUMARAMAN-GALAM): (a) In accordance with the provisions contained in articles 81, 82 and 330 of the Constitution of India, the delimitation of Lok Sabha constituencies is to be done in such manner as Parliament may by law determine.

(b) Yes, Sir.

(c) The Constitution (Seventy-first Amendment) Bill, 1990 introduced in Rajya Sabha on 30th May, 1990 seeks to provide for fresh delimitation on the basis of 1981 census without affecting the total number of seats allotted to various States on the basis of 1971 census. No time limit for such delimitation can be given, at present, as further action in the matter depends upon passing of the Bill by Parliament.

(d) Does not arise.

Customs Duty on Sugar of Milk used in Homoeopathic Medicines

647. DR. KRUPASINDHU BHOI: Will the Minister of FINANCE be pleased to state:

(a) whether sugar of milk is used in homoeopathic medicines;

(b) the quantity of sugar of milk imported and the rate of customs duty levied thereon at various ports during the last two years, year-wise;

(c) whether any concession in customs duty has been granted to importers of Homoeopathic medicines for import of sugar of milk during the last one year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) In Homoeopathy 'sugar of milk' is used as vehicle for the manufacturing and dispensing of homoeopathic medicines.

(b) to (d) Rate of customs duty levied on 'sugar of milk' during the last two years and concessional rate of duty leviable thereon are specified in the attached statement.

The information regarding quantity of 'sugar of milk' imported during the last two years is being collected and the same will be laid on the Table of the House.

STATEMENTS

<i>Sl. Period No.</i>	<i>General Rate of duty (Basic + Auxiliary + Additional)</i>	<i>Concessional Rate of duty (Basic + Auxiliary + Additional)</i>	<i>Remarks</i>
1. 1st March, 89 To 19th March, 90	135.75% <i>ad valorem</i>
2. 20th March, 90 To 14th December, 90	131.5% <i>ad valorem</i>	60% <i>ad valorem</i>	The concessional rate of duty was applicable to lactose of a kind used in homoeopathic medicines commonly known as 'sugar of milk'. (Vide Notfn. No. 28/90-Cus. dt. 20-3-90).
3. 15th December, 90 To 24th July, 91	137.29% <i>ad valorem</i>	65% <i>ad valorem</i>	-do-
4. 25th July, 91 onwards	138.83% <i>ad valorem</i>	65% <i>ad valorem</i>	The concessional rate of duty is applicable in respect of lactose conforming to Homoeopathic Pharmacopoeia of India specification imported for the manufacture of homeopathic medicines subject to the conditions prescribed in the notification. (Vide Notfn. No. 50/91-Cus. dt. 25-7-1991).

Import of Homoeopathic Medicines

648. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COMMERCE be pleased to state:

(a) the import policy for homoeopathic medicines;

(b) whether the Government have received representations for ban on import of homoeopathic medicines in

view of indigenous manufacturing capacity; and

(c) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) (a) Import of "Homoeopathic medicines in finished form or Homoeopathic drugs (single) in basic form and/or